

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 205 of 2024 /RG/LP      **Dated:** 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nusrat Hassan**  
**D/O Gh Hassan Rather**  
**R/O Benhama, Tehsil Lar, District Ganderbal**

vide notification No.470 Dated 10.12.2020 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 6514-21 /RG/LP      **Dated:** 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Hassan, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 206 of 2024/IRG/LP      Dated: 02.03.2024**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Ashraf**  
**S/O Ghulam Mohd. Pandit**  
**R/O Uthoora Post Office Pinglana, Tehsil & District Pulwama**

vide notification No.930 Dated 22.11.2019 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No: 6522-29-IRG/LP      Dated: 02.03.2024**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashraf, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 207 of 2024/IRG/LP Dated: 02-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aafreen Kharadi**  
**D/O G M Kharadi**  
**R/O Rakh Chee, Anchidora, Rehmat Abad, Tehsil & District Anantnag**

vide notification No.1249 of 2021/RG Dated 16.11.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Addl. Registrar (Adm.)

No: 6530-37-IRG/LP Dated: 02-.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aafreen Kharadi, Advocate**  
.....for information and necessary action.

Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 208 of 2024/RG/LP

Dated: 02-.03.2024

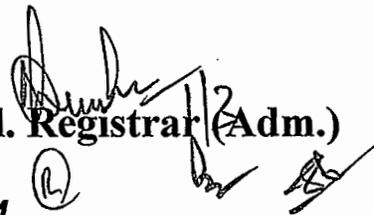
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irshad Ahmad Shah**  
**S/O Muhammad Akbar Shah**  
**R/O Agri-Kalan, Shah Mohalla, Tehsil Pattan, District Baramulla**

vide notification No.1039 of 2021/RG Dated 14.09.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 6538-45-/RG/LP Dated: 02-.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Shah, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 209 of 2024/IRG/LP Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sameer Hussain Nadaf**  
**S/O Gh Hassan Nadaf**  
**R/O Zirpara, House No. 3245, Tehsil Bijbehara, District Anantnag**

vide notification No.771 of 2021/IRG/LP Dated 12.08.2021 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6546-53/IRG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Hussain Nadaf, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 210 of 2024 /RG/LP

Dated: 02-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Konark Gupta**  
**S/O Raman Gupta**  
**R/O H.No.21, Rehari Colony, Tehsil & District Jammu**

vide notification No.1496 of 2021/RG Dated 16.12.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6557-64 /RG/LP Dated: 02-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Konark Gupta, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 21 of 2024 /RG/LP Dated: 02-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Iram Sabha**

**D/O Irshad Ahmed**

**R/O House No.13, Ward No.13, near Masjid Hasnain, Akhyarabad, Tehsil & District Kishtwar**

vide notification No.1487 of 2021/RG Dated 16.12.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6565-72 /RG/LP Dated: 02-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iram Sabha, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 212 of 2024/RG/LP

Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishwa Gandhrav Kaswalia**

**S/O Buaditta Kaswalia**

**R/O Arnia, W.No.11, H.No.129, Tehsil Arnia, District Jammu**

vide notification No.672 of 2021/RG dated 05.07.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6573-80 /RG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishwa Gandhrav Kaswalia, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 213 of 2024/IRG/LP Dated: 02-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sibgatullah Shah**  
**S/O Zahoor Ahmad Shah**  
**R/O Vakeel Colony, Brane Nishat, District Srinagar**

vide notification No.875 Dated 18.10.2019 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6581-88/IRG/LP Dated: 02-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sibgatullah Shah, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 214 of 2024/IRG/LP

Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sachin Goswami**

**S/O Jai Gopal**

**R/O Village Purmandal, Ward No.2, Tehsil Bari-Brahmana, District Samba**

vide notification No.1545 Dated 03.03.2018 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6590-97/IRG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Goswami, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 215 of 2024/IRG/LP      Dated: 02-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Waseem Ahmad Malik**  
**S/O Nazir Ahmad Malik**  
**R/O Khuri Bat Pora, Malik Mohalla, Tehsil Damhal Hanji Pora, District Kulgam**

vide notification No.118 of 2022/RG/LP Dated 25.02.2022 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6590-6605/IRG/LP      Dated: 02-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Ahmad Malik, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 216 of 2024/RG/LP      Dated: 02.03.2024

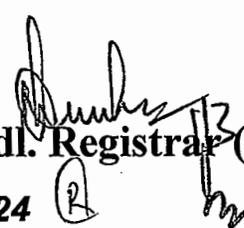
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Malikzada Mohd Shahzad**  
**S/O Mohd Shabir**  
**R/O Bari Darhal, Tehsil Darhal, District Rajouri**

vide notification No.1044 Dated 09.01.2020 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Addl. Registrar (Adm.)

No: 6606-13-/RG/LP      Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malikzada Mohd Shahzad, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 217 of 2024/IRG/LP      **Dated:** 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yasir Veqar Rather**  
**S/O Veqar Ahmad Rather**  
**R/O Gund Macher, Bismillah Colony, Tehsil Lal Pora , District Kupwara**

vide notification No.1163 of 2021/RG Dated 14.09.2021 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
**Addl. Registrar (Adm.)**

**No:** 6614-21-/RG/LP      **Dated:** 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Veqar Rather, Advocate**  
.....for information and necessary action.

*[Signature]*  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 218 of 2024/RG/LP      Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tariq Ahmad Bhat**  
**S/O Mohd Ashraf Bhat**  
**R/O Kurhama, Ganie Mohalla, Tehsil Wakura, District Ganderbal**

vide notification No.1144 of 2021/RG Dated 14.09.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Addl. Registrar (Adm.)

No: 6622-29. /RG/LP      Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 219 of 2024/IRG/LP      Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Insha Mashooq**  
**D/O Mashooq Ahmad Wani**  
**R/O Syed Fazalabad 90ft Road, Umer Colony Pandash Near Alkhudaam,**  
**Tehsil & District Srinagar**

vide notification No.1038 of 2021/RG Dated 14.09.2021 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6630-37-/RG/LP      Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Mashooq, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 220 of 2024 /RG/LP      **Dated:** 02-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Syeda Shazia**  
**D/O Syed Nazir Ahmad**  
**R/O Nooripora, Tehsil Pattan, District Baramulla**

vide notification No.1351 of 2021/RG Dated 17.11.2021 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 6644-51 /RG/LP      **Dated:** 02-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syeda Shazia, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 221 of 2024 /RG/LP      Dated: 02-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Musaib Ahmad**  
**S/O Nizamudeen**  
**R/O Karewa, Rampora, Tehsil Mattan, District Anantnag**

vide notification No.1298 of 2021/RG Dated 16.11.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Addl. Registrar (Adm.)

No: 6655-62- /RG/LP      Dated: 02-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musaib Ahmad, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 222 of 2024/IRG/LP      **Dated:** 02-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishfaq Ahmad Beigh**  
**S/O Gh Mohammad Beigh**  
**R/O Tekipora Lolab, Asthan Mohalla, Tehsil Lolab Sogam, District Kupwara**

vide notification No.466 of 2021/RG Dated 29.03.2021 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 6663-70-IRG/LP      **Dated:** 02-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Beigh, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 223 of 2024 /RG/LP Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rizwan Nayeem**  
**S/O Nayeem Ahmad Sheikh**  
**R/O Reshinagri near Jamia Masjid Ahmadiyya, Tehsil & District Shopian**

vide notification No.737 Dated 19.09.2019 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6671-78 /RG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Nayeem, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 224 of 2024 /RG/LP      Dated: 02.03.2024**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Gazia Aijaz Kashani**  
**D/O Aijaz Hussain Kashani**  
**R/O 142, Lane No.3, Sector 3, Gulberg Colony, Hyderpora, Tehsil & District**  
**Srinagar**

vide notification No.56 Dated 14.06.2019 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

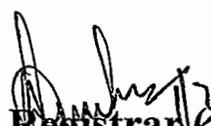
**By Order**

  
**Addl. Registrar (Adm.)**

**No: 6679-86 /RG/LP      Dated: 02.03.2024**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazia Aijaz Kashani, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 225 of 2024 /RG/LP

Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ashwani Kumar**  
**S/O Krishan Dutt Sharma**  
**R/O Falwal P/O Bana Chak, Tehsil Bishnah, District Jammu**

vide notification No.1639 Dated 28.03.2019 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Addl. Registrar (Adm.)

No: 6687-94 /RG/LP Dated: 02.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashwani Kumar, Advocate**  
.....for information and necessary action.

Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 226 of 2024/IRG/LP      **Dated:** 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabieer Ahmad Mir**  
**S/O Abdul Satar Mir**  
**R/O Salamabad Dachina, Tehsil Boniyar, District Baramulla**

vide notification No.1215 Dated 19.11.2018 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

**No:** 6695-6702/IRG/LP      **Dated:** 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabieer Ahmad Mir, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 227 of 2024/IRG/LP Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bilal Ahmad Malik**  
**S/O Sonaullah Malik**  
**R/O Mohalla Guloora, Village Momin Abad, Tehsil Langate, District Kupwara**

vide notification No.1182 Dated 16.11.2018 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6707-14-IRG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmad Malik, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 228 of 2024/IRG/LP      **Dated:** 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Umar Farooq Rather**  
**S/O Farooq Ahmad Rather**  
**R/O Margipora, Rather Mohalla, Tehsil Pattan, District Baramulla**

vide notification No.891 Dated 17.10.2018 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

**No:** 6715-22-IRG/LP      **Dated:** 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Farooq Rather, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 229 of 2024 /RG/LP      Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Umar Dar**  
**S/O Abdul Rashid Dar**  
**R/O Patoosa, Rafiabad, Tehsil Rohama, District Baramulla**

vide notification No. 45 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 6723-30 /RG/LP      Dated: 02.03.2024 (R)

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Umar Dar, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 230 of 2024/RG/LP

Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Suraya Hayat**  
**D/O Mohmad Hayat Shangroo**  
**R/O Markoot, Tehsil Gurez, District Bandipora**

vide notification No.701/2022/RG/LP Dated 30.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6731-38./RG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraya Hayat, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 232 of 2024 /RG/LP      **Dated:** 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Harshpreet Singh Bali**  
**S/O Inderpal Singh Bali**  
**R/O H.No.12/L.No.3, Sector-D, (Extension), Sainik Colony, District Jammu**

vide notification No.1482 of 2021/RG dated 16.12.2021 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 6750-57 /RG/LP      **Dated:** 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu..
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harshpreet Singh Bali, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 233 of 2024/IRG/LP

Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehak Babbar**  
**D/O Tarsem Babbar**  
**R/O H.No.122, Ward No.2, Tehsil & District Kathua**

vide notification No.46 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 6760-67/IRG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Babbar, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 234 of 2024 /RG/LP

Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Supriya**  
**D/O Janak Raj**  
**R/O H.No.359, Vishwakarma Chowk, Digiana, Tehsil & District Jammu**

vide notification No.121 of 2022/RG/LP Dated 25.02.2022 for a period of one year has been extended **till 31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6768-75 /RG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Supriya, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 235 of 2024/RG/LP      Dated: 02-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anuradha Bhagat**  
**D/O Tarsem Pal**  
**R/O Barjani Talab, Meen Sarkar, Tehsil Bari Brahmna, District Samba**

vide notification No.1459 of 2021/RG Dated 16.12.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6776-03/RG/LP      Dated: 02-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anuradha Bhagat, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 236 of 2024/IRG/LP Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Parshotam Singh**  
**S/O Babu Ram**  
**R/O Bolian Balla, Tehsil Chiralla, District Doda**

vide notification No.1373 of 2021/RG dated 17.11.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6789-96/IRG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parshotam Singh, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 237 of 2024/RG/LP      **Dated:** 02-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sunil Sharma**  
**S/O Manohar Lal**  
**R/O Sanoora, Kharara, Tehsil Rajpura, District Samba**

vide notification No.93 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

**No:** 6797-6804/RG/LP      **Dated:** 02-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Sharma, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 230 of 2024 /RG/LP

Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arnash Kumar**  
**S/O Bishamber Dass**  
**R/O Backon, Challog, Tehsil Bani, District Kathua**

vide notification No.29 of 2022/RG/LP Dated 23.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 6905-12 /RG/LP Dated: 02.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arnash Kumar, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 239 of 2024/RG/LP Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rajeev Kumar**  
**S/O Ram Dutt**  
**R/O Dhangroli, Tehsil Hiranagar, District Kathua**

vide notification No.1000 of 2022/RG/LP Dated 28.07.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6814-21- /RG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajeev Kumar, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 240 of 2024 /RG/LP      Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kaiser Majeed Dar**  
S/O Abdul Majeed Dar  
R/O Rathsun (Malpora), Tehsil Beerwah, District Budgam

vide notification No.744 Dated 19.09.2019 for a period of one year has been extended till 31.03.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 6822-29 /RG/LP      Dated: 02.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kaiser Majeed Dar, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 241 of 2024/RG/LP      Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Ashraf**  
**S/O Lal Din**  
**R/O Mohra, Sari, Tehsil Kotranka, District Rajouri**

vide notification No.1506 of 2021/RG Dated 16.12.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 6830-37/RG/LP      Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashraf, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 242 of 2024 /RG/LP      Dated: 02-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Naireen Khan**

**D/O Sh. Suhail Ahmed Khan**

**R/O House No.156, Sector-B, Umarabad, Peerbagh, Chanapora, Srinagar**

vide notification No.1276 of 2021/RG Dated 16.11.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6838-45 /RG/LP      Dated: 02-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naireen Khan, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 243 of 2024/IRG/LP

Dated: 02-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehras Nissar**  
**D/O Nissar Ahmad Mir**  
**R/O House No 64, Near VC Lodge Nigeen Srinagar**

vide notification No.1181 of 2021 RG Dated 15.09.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6846-53-IRG/LP Dated: 02-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehras Nissar, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 244 of 2024/IRG/LP Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pervaiz Ahmad Wani**  
**S/O Mohd Ashraf Wani**  
**R/O Wahdatpora, Wani Mohalla, Tehsil & District Baramulla**

vide notification No.62 of 2021/IRG/LP dated 23.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 6054-61/IRG/LP Dated: 02.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pervaiz Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 245 of 2024 /RG/LP      **Dated:** 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pooja Sharma**  
**D/O Ashok Kumar**  
**R/O Ward No. 4, Near Town Hall, Tehsil Hiranagar, District Kathua**

vide notification No.102 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

**No:** 6862-69 /RG/LP      **Dated:** 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Sharma, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 246 of 2024 /RG/LP Dated: 02.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mitu Rani**  
**D/O Tara Chand**  
**R/O Vill. Chakjagtu P/O Salehar Tehsil Bishnah, District Jammu**

vide notification No.1032 Dated 09.01.2020 for a period of one year has been extended till 31.03.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6870-77 /RG/LP Dated: 02.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mitu Rani, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 247 of 2024/IRG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahul Sharma**  
**S/O Brij Lal Sharma**  
**R/O Bhatnaga Nagar, Dharbadan, Village Thakrie,**  
**Tehsil & District Kishtwar**

vide notification No.1678 dated 16.03.2020 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Addl. Registrar (Adm.)**

No: 6908-LS-IRG/LP Dated: 04.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 248 of 2024 /RG/LP

Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Amjad Ali**  
**S/O Abdul Aziz**  
**R/O Swari, Manower Galla, Tehsil Kotranka, District Rajouri**

vide notification No.1465 of 2021/RG Dated 16.12.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6916-23 /RG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amjad Ali, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 249 of 2024/RG/LP

Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Insha Javeed**  
**D/O Javeed Ahmad Bhat**  
**R/O Firdous colony Eidgah, District Srinagar**

vide notification No.592/2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 6924-31/RG/LP Dated: 04.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Javeed, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 250 of 2024/RG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishavjeet Singh Jasrotia**  
**S/O Rajnesh Singh Jasrotia**  
**R/O Ward No.9, Near Shanti Niketan Mandir**  
**Tehsil Hiranagar, District Kathua**

vide notification No.540 of 2021/RG/LP dated 08.06.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Addl. Registrar (Adm.)**

No: 6932-39/RG/LP Dated: 04.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishavjeet Singh Jasrotia, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 251 of 2024/IRG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Khalida Ashraf**  
**D/O Mohd Ashraf Malla**  
**R/O Wahidpora Tehsil Lar, District Ganderbal**

vide notification No.452 Dated 09.12.2020 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 6940-47/IRG/LP Dated: 04-03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal..
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khalida Ashraf, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 252 of 2024/RG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sheetal Singh**  
**S/O Bikram Singh**  
**R/O Ward No.7, Upper Phagmulla, Tehsil Pogal Paristan (Ukhral),**  
**District Ramban.**

vide notification No.654 of 2021/RG Dated 05.07.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6948-55/RG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheetal Singh, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 253 of 2024/IRG/LP Dated: 04.03.2024

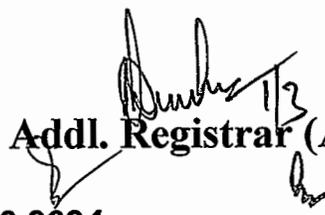
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Subder Ali**  
**S/O Mohd Iqbal**  
**R/O Seripura, Tehsil Gool, District Ramban**

vide notification No.98 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

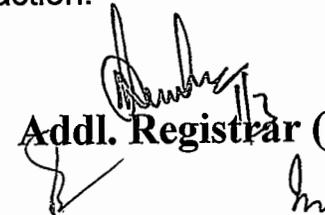
By Order

  
Addl. Registrar (Adm.)

No: 6956-63/IRG/LP Dated: 04.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Subder Ali, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 254 of 2024/IRG/LP

Dated: 04-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Lavan Sagar Verma**  
**S/O Mohan Lal Verma**  
**R/O Ward No.12, H.No.49, Chabutra Bazar, Mohalla Sheetla,**  
**Mandir Gali, District Udhampur**

vide notification No.1497 of 2021/RG Dated 16.12.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 6964-71-IRG/LP Dated: 04-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lavan Sagar Verma, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 255 of 2024/RG/LP Dated: 04-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Antriksh Sharma**  
**S/O Raman Sharma**  
**R/O Ward No. 5, Near Ram Leela Ground Tehsil Basohli,**  
**District Kathua**

vide notification No.33 of 2022/RG/LP Dated 23.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 6972-79-1RG/LP Dated: 04-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Antriksh Sharma, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 256 of 2024/RG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aqib Ghias Khan**  
**S/O Ghias Ahmed Khan**  
**R/O Galhuta, Tehsil Mendar, District Poonch**

vide notification No.1460 of 2021/RG dated 16.12.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 6980-07/RG/LP Dated: 04-.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Ghias Khan, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 257 of 2024/RG/LP

Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Balpreet Kour**  
**D/O Surinder Singh**  
**R/O H.No 258/1, Raipur Satwari, Mohalla Jammu Cantt.,**  
**Tehsil & District Jammu**

vide notification No.561/2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 6988-95-/RG/LP Dated: 04-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Balpreet Kour, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 250 of 2024 /RG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akashdeep Singh Jasrotia**  
**S/O Ashok Singh**  
**R/O VPO Chandwan, Tehsil Marheen, District Kathua**

vide notification No.1012 Dated 09.01.2020 for a period of one year has been extended till 31.03.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

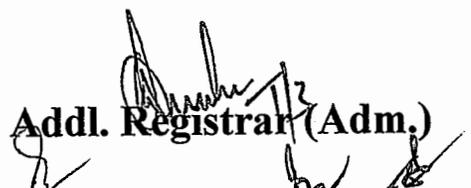
**By Order**

  
**Addl. Registrar (Adm.)**

No: 6998-7003 /RG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akashdeep Singh Jasrotia, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 259 of 2024/IRG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Manoj Kumar**  
**S/O Subash Chander**  
**R/O Tarore, Tehsil Bari-Brahmana, District Samba**

vide notification No.1776 Dated 08.05.2020 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 7004-11-IRG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manoj Kumar, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 260 of 2024/IRG/LP      Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ali Jameel Mir**  
**S/O Jameel Mir**  
**R/O H.No.33, Talab Khatika, Dalpatian, Tehsil & District Jammu**

vide notification No.420 of 2021/IRG/LP dated 05.06.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 7012 - 19 - /IRG/LP      Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ali Jameel Mir, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 261 of 2024/IRG/LP      Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sudanshu Slathia**  
**S/O Yash Pal Singh Slathia**  
**R/O Block 006, Rajgarh, Mandi, Gurha Slathia,**  
**Tehsil Vijaypur, District Samba**

vide notification No.525 of 2021/IRG/LP dated 08.06.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 7020-27-IRG/LP      Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sudanshu Slathia, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 262 of 2024 /RG/LP      Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Saqib Fayaz Khan**  
**S/O Fayaz Ahmad Khan**  
**R/O Chanpora Govt. Housing Colony, Dastgeer Lane Mohalla Iqbal Sahib,**  
**Tehsil Chanapora/Natipora, District Srinagar.**

vide notification No.1344 of 2021/RG dated 17.11.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 7028-35- /RG/LP      Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Fayaz Khan, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 263 of 2024/IRG/LP

Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shivani Jamwal**

**D/O Ajit Singh Jamwal**

**R/O Ward No.7, Bardhal Kalan, Tehsil Akhnoor, District Jammu**

vide notification No.1390 of 2021/RG dated 17.11.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 7043-50- /RG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Jamwal, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 264 of 2024 /RG/LP

Dated: 04-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gourav Prasher**  
S/O Romesh Kumar Sharma  
R/O Ward No.3 Village, Padder/Gungus Tehsil & District Reasi

vide notification No. 471 of 2021/RG dated 29.03.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 7051-58- /RG/LP Dated: 04-03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Prasher, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 265 of 2024/IRG/LP      Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ruchika Verma**  
**D/O Harish Kumar Verma**  
**R/O Old Janipur, Indira Vihar, Tehsil Jammu North, District Jammu**

vide notification No.511 of 2021/RG/LP dated 08.06.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 7059-66 - /RG/LP      Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruchika Verma, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 266 of 2024/IRG/LP      Dated: 04-03.2024

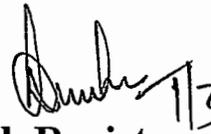
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Rouf Naik**  
**S/O Gh Mohi Ud Din Naik**  
**R/O Khrewan Chadder, Banpora, Tehsil Qaimoh, District Kulgam**

vide notification No.1170 of 2021/IRG/LP Dated 15.09.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 7067-74-IRG/LP      Dated: 04-03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rouf Naik, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 267 of 2024/RG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kaneez Fatima Khan**  
**D/O Javaid Ahmad Khan**  
**R/O Dangerpora, Tehsil & District Anantnag**

vide notification No.606/2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 7075-82/RG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kaneez Fatima Khan, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 268 of 2024 /RG/LP

Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Madeeha Majid**

**D/O Abdul Majid Bhat**

**R/O 27-G, Green Lane, Shah Anwar Colony, Hyderpora, Tehsil & District Srinagar**

vide notification No.846 Dated 15.10.2019 for a period of one year has been extended till 31.03.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 7083-90 /RG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madeeha Majid**, Advocate  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 269 of 2024 /RG/LP      **Dated:** 04-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nirjis Manhas**  
**D/O Haji Musadiq Hussain Manhas**  
**R/O Kamal Kote Uri, Tehsil Uri, District Baramulla**

vide notification No.705 of 2021 /RG/LP dated 19.07.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 7091-98 /RG/LP      **Dated:** 04-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nirjis Manhas, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 270 of 2024 /RG/LP      Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Showkat Ahmad Gojri**  
**S/O Mohmad Shaban Gojri**  
**R/O Pattan Gulmohar Colony, Babatang, Tehsil Pattan, District Baramulla**

vide notification No.94 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 7099-7106 /RG/LP      Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Gojri, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 271 of 2024 /RG/LP      Dated: 04-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aqsa Assadullah**  
**D/O Mohammad Assadullah**  
**R/O Peer Mohalla Kralpora, Tehsil Kralpora, District Kupwara**

vide notification No.545/2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 7107-14 - /RG/LP      Dated: 04-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aqsa Assadullah, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 272 of 2024 /RG/LP

Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Seemantika Tickoo**

**D/O Praveen Tickoo**

**R/O 259/C, Ram Vihar, Old Janipur, Tehsil & District Jammu**

vide notification No.677/2022/RG/LP Dated 30.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Addl. Registrar (Adm.)

No: 7115-22- /RG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seemantika Tickoo, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 273 of 2024 /RG/LPDated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Naveet Singh**  
S/O Vidya Lal  
R/O Dhami, Tehsil Nagrota, District Jammuvide notification No.1074 of 2021/RG/LP Dated 14.09.2021 for a period of one year has been extended till 31.03.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Addl. Registrar (Adm.)

No: 7123-30 - /RG/LP Dated: 04.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveet Singh**, Advocate  
.....for information and necessary action.

Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 274 of 2024/IRG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Karan Sharma**  
**S/O Sat Pal Sharma**  
**R/O H.No.268 Near Board of School Education Rehari Colony, Tehsil & District Jammu**

vide notification No.604/2022/IRG/LP dated 27.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

No: 7131-30-IRG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Sharma, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 275 of 2024 /RG/LP      **Dated:** 04-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rameez Raja**  
**S/O Raj Mohmad Bhat**  
**R/O Malashahi Bagh, Ban Mohalla, Tehsil & District Ganderbal**

vide notification No.814 Dated 15.10.2018 for a period of one year has been extended till 31.03.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 7139-46 /RG/LP      **Dated:** 04-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameez Raja, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 276 of 2024 /RG/LP      **Dated:** 04-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tsering Laskit**  
**D/O Lotos Gailson**  
**R/O Stok Spalzin, Tehsil & District Leh**

vide notification No.111 of 2022/RG/LP Dated 25.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 7147-54 /RG/LP      **Dated:** 04-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tsering Laskit, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 277 of 2024/IRG/LP Dated: 04-03.2024

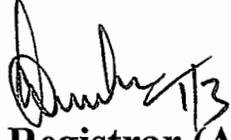
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mansoor Mir**  
**D/O Imtiyaz Ahmad Mir**  
**R/O Yaripora, Khanmohalla, Naibasti, Tehsil Yaripora, District Kulgam**

vide notification No.1278 of 2021/RG Dated 16.11.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Addl. Registrar (Adm.)

No: 7155-62/IRG/LP Dated: 04-03.2024   

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansoor Mir, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 270 of 2024/IRG/LP      **Dated:** 04-.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohsin Mohi Ud Din Mir**  
**S/O Gh Mohi Ud Din Mir**  
**R/O Khalil Mir Mohalla, Checkpora, Tehsil Trehgam, District Kupwara**

vide notification No.698 of 2021/IRG/LP Dated 19.07.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

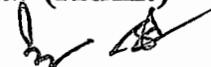
**No:** 7169-76-/IRG/LP      **Dated:** 04-.03.2024  

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohsin Mohi Ud Din Mir, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**





**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 279 of 2024/IRG/LP      **Dated:** 04-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Seerat Mehraj**  
**D/O Mehraj Ud Din Khan**  
**R/O Haftchinar, Near Bakshi Stadium, Tehsil & District Srinagar**

vide notification No.1195 of 2021/RG Dated 15.09.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 7177-04 /RG/LP      **Dated:** 04-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerat Mehraj, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 280 of 2024 /RG/LP      **Dated:** 04-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irshad Ahmad Ganai**  
**S/O Ab Rahman Ganai**  
**R/O Zahid Pora Darigund, Tehsil Srigufwara, District Anantnag**

vide notification No.817 dated 20.09.2019 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

**No:** 7185-92- /RG/LP      **Dated:** 04-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Ganai, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 281 of 2024 /RG/LP      Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nisha Devi**

**D/O Tarlok Singh**

**R/O Village Athialta , Tehsil Mahanpur, District Kathua**

vide notification No.638/2022/RG/LP Dated 30.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Addl. Registrar (Adm.)

No: 7193-7200 /RG/LP      Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nisha Devi, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 282 of 2024 /RG/LP      **Dated:** 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhimanyu Singh**  
**S/O Pritam Singh**  
**R/O Barmori, Tehsil Nagri Parole, District Kathua**

vide notification No.554/2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

**No:** 7201-08- /RG/LP      **Dated:** 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhimanyu Singh, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 283 of 2024 /RG/LP      **Dated:** 04-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shah Faizan**  
S/O Javid Ahmad Shah  
R/O H.No.46, Housing Colony, Sanat Nagar, Tehsil Chanapora, District Srinagar

vide notification No.133 of 2022/RG/LP Dated 25.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

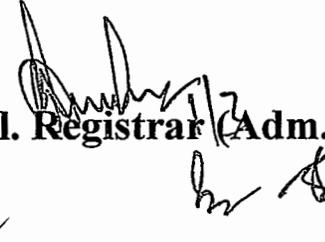
**By Order**

  
Addl. Registrar (Adm.)

**No:** 7209-16- /RG/LP      **Dated:** 04-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shah Faizan, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 284 of 2024/RG/LP

**Dated:** 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bharty Devi**  
**D/O Madan Lal**  
**R/O Lower Barnai, Netar Kothain, Tehsil & District Jammu**

vide notification No.20 of 2022/RG/LP Dated 23.02.2022 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

**No:** 7217-24-/RG/LP **Dated:** 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharty Devi, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 285 of 2024 /RG/LP      Dated: 04.03.2024

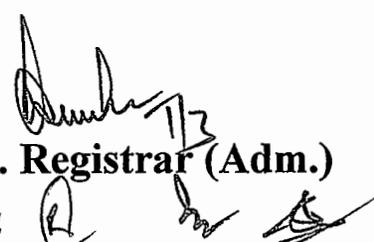
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vikas Sharma**  
**S/O Ashok Kumar**  
**R/O Ward No.4, Near Hanuman Mandir, Tehsil & District Samba**

vide notification No.1157 of 2021/RG Dated 14.09.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

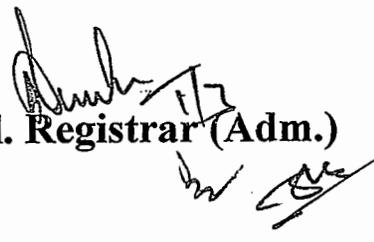
**By Order**

  
**Addl. Registrar (Adm.)**

No: 7225-32- /RG/LP      Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Sharma, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 286 of 2024 /RG/LP      **Dated:** 04.03.2024

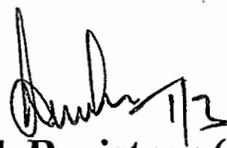
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jehangir Ahmad Dar**  
**S/O Gh. Mohd Dar**  
**R/O Rathsoon, Baba Hanief U Din Colony, Tehsil Beerwah, District Budgam**

vide notification No.751 dated 02.12.2016 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

**No:** 7233-40-/RG/LP      **Dated:** 04-.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jehangir Ahmad Dar, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 287 of 2024/IRG/LP

Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nuzhat Hassan**

**D/O Ghulam Hassan Khan**

**R/O Rather Mohalla Khadinyar, Tehsil & District Baramulla**

vide notification No.281 Dated 16.07.2015 for a period of one year has been extended till 31.03.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 7241-40-IRG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Hassan, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 288 of 2024 /RG/LP

Dated: 04 .03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehvish**

**D/O Firdous Ahmad Mughal**

**R/O Dawarana, Dabar Mohalla, Tehsil Uri, District Baramulla**

vide notification No.1279 of 2021/RG Dated 16.11.2021 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Addl. Registrar (Adm.)

No: 7249-56- /RG/LP Dated: 04- .03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish, Advocate**  
.....for information and necessary action.

  
Addl. Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 209 of 2024/IRG/LP      **Dated:** 04-03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sahir Ahmad Rather**  
**S/O Gh Nabi Rather**  
**R/O Pandith Mohalla Tilgam, Tehsil Pattan, District Baramulla**

vide notification No.430 Dated 04.09.2013 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 7257-64-IRG/LP      **Dated:** 04-03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahir Ahmad Rather, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 290 of 2024 /RG/LP Dated: 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Surjeet Kumar**  
**S/O Maan Singh**  
**R/O W.No-2 Near Police Post, Nagri Parole, Tehsil & District Kathua**

vide notification No.423 Dated 04.09.2013 for a period of one year has been extended till 31.03.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Addl. Registrar (Adm.)**

No: 7265-72- /RG/LP Dated: 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surjeet Kumar, Advocate**  
.....for information and necessary action.

  
**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No:** 291 of 2024 /RG/LP      **Dated:** 04.03.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mudasir Ali Allyie**  
**S/O Ali Mohd Allie**  
**R/O Malpora Rathsoon, Tehsil Beerwah, District Budgam**

vide notification No.756 Dated 02.12.2016 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No:** 7273-80- /RG/LP      **Dated:** 04.03.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali Allyie, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 292 of 2024 /RG/LP      Dated: 04.03.2024**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jamsheed Gulzar Bhat**  
**S/O Gulzar Ahmad Bhat**  
**R/O Al-Noor Colony, Zawoora, Tehsil & District Srinagar**

vide notification No.451 dated 04.09.2013 for a period of one year has been extended till **31.03.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Addl. Registrar (Adm.)**

**No: 7201-00 /RG/LP      Dated: 04.03.2024**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jamsheed Gulzar Bhat, Advocate**  
.....for information and necessary action.

**Addl. Registrar (Adm.)**